

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/22(KB)2022
COMP.APPL/69(KB)2023, IA(COMPANIES.ACT)/95(KB)2023,
IA(COMPANIES.ACT)/48(KB)2024, IA(COMPANIES.ACT)/37(KB)2024,
IA(COMPANIES.ACT)/92(KB)2023, IA(COMPANIES.ACT)/103(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	TATA CAPITAL FINANCIAL SERVICES LIMITED VS MAHESHWARY ISPAT LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Liquidator
Mr. Dripto Majumdar, Adv.]
Mr. Mans Das, Adv.]
Mr. Chandan Mohata, Adv.]
Mr. Santanu Brahma, CA] Liq.-in-person

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the Liquidator/Liq.-in-person present.

2. **IA(COMPANIES.ACT)/37(KB)2024:**

a. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of liquidator submits that the list of Stakeholders Consultation Committee (in short "SCC) has been constituted and most of the documents have been handed over by the Official Liquidator to that effect the Progress Report has been filed numbered IA(COMPANIES.ACT)/37(KB)2024.

b. This IA has been filed by the Liquidator to place on record the Progress Report, which is placed at page nos. 10 to 12 of the application. This IA is supported by an affidavit which is placed at page nos. 13 and 14 of the application. The Progress Report is taken on record, and this IA is accordingly **allowed** and **disposed of**.

3. **IA(COMPANIES.ACT)/48(KB)2024:**

- a. Ld. Counsel Mr. Shaunak Mitra appearing on behalf of liquidator submits that the supplementary affidavit which records the asset memo and the valuation is treated to be a part of this IA numbered IA(COMPANIES.ACT)/48(KB)2024.
- b. This application has been filed by the liquidator to place on record the **Preliminary Report**, which is placed at page no. 20 onwards of the application. This application is supported by an **affidavit** which is placed at page nos. 11 to 19, **asset memorandum** which is placed at page nos. 30 to 38 and **list of stakeholders** which is placed at page no. 48 of the application. The Preliminary Report is taken on record, and, accordingly this application is **disposed of**.

4. **IA(COMPANIES.ACT)/92(KB)2023:**

- a. None has appeared in this matter so far on several occasions. Therefore, it appears that the petitioner/applicant is not interested to pursue this petition. Accordingly, this petition is **dismissed** for **non-prosecution**. File be consigned to record.

5. **COMP.APPL/69(KB)2023:**

- a. This application has been preferred by the applicant, who claims to be a secured creditor of the company in liquidation and seeks an Orders. So that the application numbered C.P. (IB)/560(KB)2011 is transferred to this Tribunal without further adjudication. There is no one to press the application and since a liquidation Order has already been passed against the Company. We feel that keeping the matter alive and would not serve any purpose.
- b. Therefore, **COMP.APPL/69(KB)2023** is **dismissed** as infructuous.

6. **IA(COMPANIES.ACT)/95(KB)2023 and IA(COMPANIES.ACT)/103(KB)2023:**

- a. Since most of the prayer(s) of this IA has been granted and there is none appears in this IA to press the further prayer(s).
- b. Therefore, both the IAs' are **dismissed** as infructuous.

7. List the matter for further Progress Report on **02.07.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)